

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 124**

**IA(I.B.C)/1573(CH)2024**  
**In**  
**CP'(IB) No. 242/Chd/Hry/2020**  
**(Admitted)**  
**(Other IA's on 20.08.2024)**

**IN THE MATTER OF:**  
**Indian Bank (Erstwhile**  
**Allahabad Bank)**

**... Petitioner-Financial Creditor**

**Versus**

**M/s Polo Hotels Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 22, IBC 2016**

**Order delivered on 24.07.2024**

**CORAM:**  
**SHRI. ASHISH VERMA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in : Mr. Aditya Gorver, Advocate**  
**IA(I.B.C)/1573(CH)2024**

**ORDER**

**IA(I.B.C)/1573(CH)2024**

The matter has been taken up on special mentioning.

The present application has been filed under Section 22 (b) of Insolvency and Bankruptcy Code 2016 for appointment of Mr. Navneet Gupta as Resolution Professional in place of Mr. Himanshu Jaitley IRP. This resolution has been approved by CoC in its 3<sup>rd</sup> meeting held on 12.07.2024 vide Item Agenda No. 03.11 (Page 48). This is signed by the sole member of CoC. Thus, the present application is allowed and disposed of accordingly. However, the CoC is directed

to clear all the fee/dues of the erstwhile IRP, if any, claim of the which may be filed by IRP before the next meeting.

Sd/-

**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**